

GAHC010120782020



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : CrI.A. 186/2020

1:AKHIL GOGOI
S/O LATE BOLURAM GOGOI, R/O HOUSE NO. 40, NIJORAPAR, P.S.
CHANDMARI, GUWAHATI 3, DIST. KAMRUP (M)

VERSUS

1:THE NATIONAL INVESTIGATION AGENCY, NIA
THROUGH THE SUPERINTENDENT OF POLICE, NIA, MINISTRY OF HOME
AFFAIRS, GOVT. OF INDIA, BRANCH OFFICE, GUWAHATI, NAZIRAKHAT,
SONAPUR, KAMRUP (M), ASSAM.

Advocate for the Petitioner : MR. S BORTHAKUR

Advocate for the Respondent : SC, NIA

BEFORE
HONOURABLE MR. JUSTICE KALYAN RAI SURANA
HONOURABLE MR. JUSTICE AJIT BORTHAKUR

ORDER

Date : 28.09.2020
(K.R. Surana, J)

Heard Mr. P.S. Narsimha, learned senior counsel along with Mr. S. Borthakur, learned counsel for the appellant. Also heard Ms. A. Gayan, learned counsel appearing on behalf of Mr. S.C. Keyal, learned ASGI and standing counsel for the NIA.

This appeal under section 21(4) of the NIA Act, 2008 is directed against the order dated 13.07.2020 passed by the learned Special Judge, National Investigation Agency,

Guwahati in Misc Case (NIA) No.18/2020, thereby rejecting the prayer for bail.

The appeal is admitted for hearing.

Call for the records along with the case diary through special messenger.

Liberty is granted to the respondent to file objection, if any at least one day prior to the next date of listing with a copy to the other side.

The learned APP seeks at least 4 (four) weeks' time to respond. However, as this is essentially a matter relating to bail and personal liberty of the appellant, we are inclined to grant only 2 (two) weeks' time.

List on 13.10.2020.

JUDGE

JUDGE

Comparing Assistant